

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No.167/MP/2016
alongwith I.A. No. 42/2016**

Subject : Petition for the relinquishment of Long Term Open Access under the Bulk Power Transmission Agreement dated 24.2.2010 under Regulation 18 read with Regulation 32 of the CERC (Grant of Connectivity, Long Term Access and Medium Term Open Access in inter-state Transmission and related matters) Regulations, 2009.

Date of hearing : 24.8.2016

Coram : Shri Gireesh B. Pradhan, Chairman
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Adhunik Power and Natural Resources Limited (APNRL)

Respondent : Powergrid Corporation of India Ltd. & Others

Parties present : Shri Parinaydeep Shah, Advocate, APNRL
Shri Saransh Shaw, Advocate, APNRL
Shri Vineet Sarawagi, APNRL

Record of Proceedings

Learned counsel for the petitioner mentioned the matter and submitted that the present petition has been filed inter-alia seeking direction to PGCIL to allocate the relinquished 250 MW to other applicants in accordance with the Connectivity Regulations.

2. Learned counsel for the petitioner submitted that since the petitioner has relinquished the 250 LTA vide its letter dated 23.8.2016, PGCIL is liable to return the BG of Rs. 12.50 crore. Learned counsel requested the Commission to direct PGCIL not to encash the Bank Guarantee which is valid upto 30.9.2016.

3. Learned counsel for the petitioner requested the Commission to grant ex-parte stay on the encashment of Bank Guarantee.

4. After hearing the learned counsel for the petitioner, the Commission directed to issue notice to the respondent.

5. The Commission directed the petitioner to serve copy of the petition on the respondent immediately. The respondent was directed to file its reply, on affidavit, by 16.9.2016 with an advance copy to the petitioner, who may file its rejoinder, if

any, on or before 22.9.2016.

6. The Commission was not inclined to give any direction with regard to ex-party stay on encashment of the BG.

7. The petition shall be listed for hearing on 29.9.2016.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**